

[Dr. Saradish Roy]

government offices, factories etc. will struggle themselves to realise that demand.

In this connection I want to mention one thing that many hon. Members were confused about our obligations to the Constitution. Our Constitution provides for a living wage. And yet, we have not demanded a living wage but only the need-based minimum wage. This is the first stage towards a living wage. Even this minimum wage you have not conceded. There were so many wage committees who have awarded such and such a wage. They have not conceded this basis. Only on one or two occasions, the wage boards modified that basis taking into account the dietary charge for the vegetarian and non-vegetarian meal. You have not discarded the basic principle as such. The working-class people of our country both here and in factories elsewhere, the officers etc. will launch their movement in order to realise their demands. Whatever they have achieved now, it is not by the grace of the Government but by shedding their blood. And they have achieved this minimum wage by struggle. And by their own struggle, I am sure they will also realise their demand for the need-based minimum wage.

I hope that the House will support this Resolution.

MR. CHAIRMAN: Are you not withdrawing your Resolution?

DR. SARADISH ROY: I am not withdrawing my Resolution. You will kindly put it to the vote of the House.

MR. CHAIRMAN: There are some amendments to his Resolution. So, I am putting all the amendments to the vote of the House. I am putting the amendment of Shri Daga. He is not here.

SHRI DINEN BHATTACHARYYA: He is very much here.

MR. CHAIRMAN: He is present. Are you withdrawing your amendment?

SHRI M. C. DAGA: I am withdrawing my amendment. I seek the leave of the House to withdraw my amendment.

MR. CHAIRMAN: Does the hon. Member have the leave to withdraw his amendment?

*Amendment No. 1 was, by leave, withdrawn.*

MR. CHAIRMAN: Now I come to Shri Banerjee's amendment. He is not here. Shri Banerjee is not here. So, I am putting his amendment to the vote of the House.

*Amendment No. 2 was put and negatived.*

MR. CHAIRMAN: Now, the question is:

"This House expresses its grave concern at the falling real wages of the Indian Workers consequent to the abnormal rise in prices of essential commodities and failure of the Government to grant need-based minimum wages to the workers on the basis of norms laid down by the Fifteenth Indian Labour Conference."

*The motion was negatived.*

18.25 hours

#### RESOLUTION RE: FREE AND FAIR ELECTIONS

श्री अटल बिहारी वाजपेयी (ग्वालियर) : सभापति महोदय, मैं निम्नलिखित संकलन पेश करता हूँ: "यह सभा चुनावों में घन शक्ति के बढ़ते हुए प्रस्ताव और शासकीय साधनों के दुरुपयोग पर चिन्ता व्यक्त करती है और स्वतंत्र तथा निष्पक्ष चुनाव सुनिश्चित करने हेतु सरकार को निर्देश देती है कि —

(1) मान्यता प्राप्त राजनीतिक दलों को चुनाव अनुदान दिए जाएँ जैसे कि वांचू समिति ने सिफारिश की है ;

(2) मान्यता प्राप्त राजनीतिक दलों के लिए समान रेडियो-समय देने, निर्वाचन आयोग को बहु-सदस्यीय निकाय बनाने मतदान आयु को कम करके 18 वर्ष करने, और सूची पद्धति को अपनाने की सम्भाव्यता पर उच्च शक्ति प्राप्त समिति द्वारा जांच कराए जाने के बारे में निर्वाचन विधि में संशोधन संबंधी संयुक्त समिति की सिफारिश क्रियान्वित की जाए ;

(3) मंत्रियों के लिए शासकीय सुविधाओं जैसे वायुयानों, हेलीकाप्टरों, वाहनों आदि का प्रयोग वर्जित कर दिया जाए जब तक कि अन्य मान्यता-प्राप्त राजनीतिक दलों को भी समता के आधार पर ये सुविधाएँ उपलब्ध न हों ; और

(4) मत-गणना मतदान-मंडपवार की जाए। सभापति महोदय—

श्री मधु लिमये (बांका) : यू पी के चुनाव आ रहे हैं। वाजपेयी जी के प्रस्ताव को अभी बिना व्हम पास कर दिया जाए।

श्री अमृत नाहाटा (बाड़मेर) : बिना मतदान हो जाएगा ?

MR. CHAIRMAN : The hon. Member may please continue on the next day.

Now, as regards the half-an-hour discussion, the hon. Member to raise the same, Shri C. K. Chandrappan is not present here. So, the House will now stand adjourned and meet again at 11 a.m. tomorrow.

18.28 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Saturday, December 22, 1973/Pausa 1, 1895 (Saka).*